

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1747
ANSWERED ON:02.08.2001
CLOSING OF ORIGINAL CONTRACT
RAMJI MANJHI

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the CAG had pointed out in para 15(1)(vii) of the Report for the year 1982-83 that due to non-availability of land, the original contract had to be closed and a fresh contract entered into at higher rates subsequently and the Railway Board issued instruction emphasizing the need to foresee all delays and yet the Northern Frontier Railway entered into a contract resulting into avoidable extra expenditure of Rs.1.03 crore as has been brought out by the CAG in their Report 9 of 1999 (Railways) in Chapter 3: Works and Contract Management;
- (b) the other points taken up by the CAG in the said Chapter;
- (c) the reaction of the Government thereon, point-wise; and
- (d) the action taken against the erring officials of Northeast Frontier Railway ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY RAILWAYS (O.RAJAGOPAL)

(a): Yes, Sir.

(b) to (d): A Statement is attached.
Statement

(b) to (d) Position is given as under:-

Para No.	Particulars	Position and Action Taken
3.3.8	Loss due to inefficient contract management.	There is no failure of any individual. However, N.F.Railway vide their circular dated 16.10.98 have advised all the filed units about the procedure to be followed for issuing the Railway material to the contractor.

Proper monitoring is being done at Head Quarters' level of zonal Railway to recover the amount from outstanding dues of the contractor wherever recovery is due.

Apart from Para 3.3.8, there are paras included in chapter-3 of C&AG's Report No.9 of 1999 (Railways). As per laid down procedure, Action Taken Notes on paras included in C&AG's Report, duly r\vetted by Audit, are submitted to the Public Accounts Committee.

